| S1. | No. Title of the MoU/Agreement | Envisaged benefits |
|-----|--|--|
| 3 | Joint Declaration on Migration & Mobility Partnership between the Governments of India and Portugal | Facilitation of mobility of citizens, migration for professional and economic reasons, equal treatment of nationals, prevention of illegal migration |
| 4 | MoU for Diplomatic Exchanges and Training between Indian Foreign Service Institute and the Portuguese Diplomatic Institute | Develop cooperation projects in the field of diplomatic training and exchange of information |
| 5 | Agreement on Audio-Visual Co- production between the Governments of India and Portugal | Promotion and facilitation of co- production of films and development of cultural and economic exchanges |
| 6 | MoU between Economic and Food Safety Authority of Portugal, ASAE, and the Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce & Industry of India, for co-operation in the field of Industrial and Intellectual Property Rights. | Develop further cooperation and exchange in the field of Industrial and Intellectual Property Rights |
| 7 | MoU between Invest India and Start-Up Portugal | Provide favourable business environment and necessary guidance to start-ups for promotion and sustainable growth of their businesses in India and Portugal |
| 8 | MoU between Prasar Bharti and Portuguese Media House Radio and Television Portugal (RTP) | Strengthen cooperation in the field of broadcasting |

Federal jobs for H-1B Visa holders

1368. SHRI B. LINGAIAH YADAV: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government is aware of bar on H-1B Visa holders from federal jobs, if so, the details thereof; and

(b) the impact of such decision on Indians and how Government will solve this problem?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI V. MURALEEDHARAN): (a) The Government has taken note of the Executive Order issued by the U.S. Administration on 3 August, 2020 titled "Aligning Federal Contracting and Hiring Practices with the Interests of American Workers" which required federal U.S. agencies to prioritize hiring U.S. residents and green card holders before outsourcing contract jobs to foreign workers, including H-1B visa holders. The executive action also directed all federal agencies to review their ongoing contracts to see whether foreign workers were being used and identify national security risks and areas where U.S. workers are not being prioritized.

(b) The Government is assessing the impact of the Executive Order on Indian nationals in consultation with stakeholders. Government of India has closely engaged with the U.S. Administration and other relevant stakeholders on issues related to movement of Indian professionals, highlighting the importance of people to people linkages and the contribution of Indian skilled professionals to the growth and development of the U.S. economy, especially in the technology and innovation sector.

Evacuations under Vande Bharat Mission

1369. SHRI MAHESH PODDAR: Will the Minister of EXTERNAL AFFAIRS be please to state:

- (a) the total number and the country-wise breakup of Indian citizens evacuated and repatriated under the Vande Bharat Mission since it commenced in May, 2020;
- (b) what steps Government is taking to facilitate further repatriations from foreign countries;
 - (c) the State-Wise breakup of repatriated Indian citizens; and
- (d) whether Government intends to ensure that facilities will be provided for its citizens to go back to the countries where they were employed or otherwise?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI V. MURALEEDHARAN): (a) Under the Vande Bharat Mission, more than 14,47,481 stranded Indian nationals have been repatriated to India till 16 September, 2020. A country-wise list of repatriated Indian nationals is given in the Statement-I (*See* below).